

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-IV**

**Item No. 101  
CA(CAA)-13/ND/2020**

**IN THE MATTER OF:**

**Mstar Semiconductor India Pvt. Ltd.  
And Mediatek India Technology Pvt. Ltd.**

**...APPLICANT**

**Section**

**Under Section 230-240**

**Order delivered on 12.06.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)**

**For the Applicant/Petitioner  
For the RD/OL**

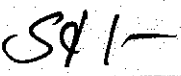
**:Mr. SP Chawla, Adv.  
:Ms. Shankri Mishra, Proxy  
Counsel.**

**For the I.T. Department**

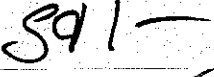
**:Mr. Sunil Aggarwal, Sr. Standing  
Counsel.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Petitioner as well as Learned Counsel for the Income Tax Department and Proxy Counsel for the RD/OL. The Counsels have submitted that the Reports of Regulators have been filed and there is no objection for the Scheme proposed. Order in this matter is reserved.



**(Sumita Purkayastha)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**